

**Shri Dasappa:** May I know whether this is going to be an independent unit or an adjunct of the Central Food Technological Research Institute?

**Shri Humayun Kabir:** Though it started in the Central Food Technological Research Institute, its work is now being done by three different parties: Vijaya Chemicals in Trichinopoly, The Narbada Valley Corporation, Bombay and probably also in the Regional Research Laboratory at Hyderabad; I say 'probably' because I have two different reports.

**Shri V. P. Nayar:** As I understood the hon. Minister, he said that some oil is being extracted from bran and rice husk . . . (*Interruptions.*)

**An. Hon. Member:** Husk and bran are two different things.

**Shri V. P. Nayar:** I have known of oil being extracted by processing rice bran but husk is something different. I was wondering whether any process has been found to press oil out of husk also?

**Shri Humayun Kabir:** I have already answered that question about oil being extracted from rice bran. From the husk we are getting activated carbon which is naturally a different thing

**Shri V. P. Nayar:** May I know whether the large-scale manufacture on cottage-industries basis, of activated carbon from husk has been introduced and if so, the necessary technical knowledge will be imparted?

**Shri Humayun Kabir:** I have already answered that question: the process has been perfected; in three places it is being done. There is a capacity for about 500 tons but we are producing about 150 tons per year.

**Shri Achar:** May I know what is the cost of this plant which has been recently started?

**Shri Humayun Kabir:** The capital expenditure on plant and machinery for a ten-ton demonstration unit is estimated to be about Rs. 5,25,000.

### Jeep Case

\*298. **Shri U. C. Patnaik:** Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 1546 dated the 24th September, 1958 and state:

(a) whether any date has been fixed for the hearing of the case relating to the jeeps deal filed by the Government of India in the U.K.; and

(b) if so, which date?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) and (b). No date has been fixed for the hearing of the case.

**Shri U. C. Patnaik:** May we know whether it is a fact, as reported in the newspapers dated the 22nd August, and 24th August, 1958, that in order to avoid much of dirty linen being washed in the courts, the Government of India is contemplating the settlement of the case out of Court?

**Shrimati Lakshmi Menon:** It is the newspaper report. I cannot disclose anything more as the matter is still *sub judice*.

**Shri U. C. Patnaik:** Is it a fact that one of the partners has gone into . . .

**Mr. Speaker:** The case is pending and the hon. Members ought not to make any reflection so far as the case is concerned by saying dirty linen and other things.

**Shri U. C. Patnaik:** I am referring to the newspaper reports in this country . . . (*Interruptions.*)

**Mr. Speaker:** Order, order. The newspaper may say anything. I would not allow the hon. Member to say all that here. The question relates to the date. The hon. Member then went on to ask whether it is going to be a compromise, and added along with that an insinuation of dirty linen being washed. I am not going to allow that.

**Shri U. C. Patnaik:** It appeared in the newspapers

**Mr. Speaker:** I am not going to allow hon. Members to blindly copy and say parrot-like here whatever appears in newspapers. They ought not to say anything when a case is pending.

**Shri Hem Barua:** Sir, you have been pleased to use the word "parrot-like"

**Mr. Speaker:** I am sorry, if it is not "parrot-like", it is repeating word for word.

**Shri Goray:** The important part of the question was whether attempts are being made to settle it outside the court.

**Mr. Speaker:** I have not the least objection to a question of that sort, but let no insinuation be made on a pending case.

**Shri Goray:** There was no reply to that.

**Mr. Speaker:** All right. Is there any proposal to have the matter settled out of court?

**Shrimati Lakshmi Menon:** Sir, I cannot answer that question because I do not know whether there is any such proposal.

**Shri Hem Barua:** May I know whether it is a fact that Sir France Soskice was asked by our Defence Minister, Shri Krishna Menon, in London to send his confidential opinion on the case and it is in the possession of the Law Minister, and, if so, whether it is a fact that his advice to Government of India is not to proceed with the case?

**Shrimati Lakshmi Menon:** That is for the Law Minister to answer.

**Mr. Speaker:** Anyhow, that does not arise out of this question.

**Shri Goray:** It does, Sir.

**Shri Braj Raj Singh:** The Law Minister is here.

**Shri Hem Barua:** The Law Minister may be asked. (Interruption)

**Mr. Speaker:** Order, order. There may be many things with respect to a case—I do not know. But, so far as this question is concerned, it is my duty to see whether anything which is asked here arises out of it. This does not arise out of the question—whether a date has been fixed or not.

**Shri Bimal Ghose:** Sir, it arises, if I ask whether in connection with the case about which a date is to be fixed, the opinion of Sir France Soskice was elicited, and if so, what?

**Mr. Speaker:** We are concerned with the date and not generally about the case.

**Shri Bimal Ghose:** Unless we know what he was asked—it may be that for delaying it or bringing it before the court.

**Mr. Speaker:** There is no good imagining all that.

**Shri Hem Barua:** Sir, a date is to be fixed.

**Mr. Speaker:** Order, order. Evidently the hon. Member wants to know if on account of any negotiations that are going on the date has not been fixed. Is that the question?

**Shri Bimal Ghose:** Yes.

**Shrimati Lakshmi Menon:** This question arises out of the answer that was given on the 24th September when it was stated that the discovery and inspection of documents has been completed and the case is likely to come up for hearing early next year. The question now put is whether a date has been fixed. I have answered that no date has been fixed. It was said "early next year", I think we better wait for the date.

**Shri Hem Barua:** I want to pin down the Minister to a definite answer. The documents have been received. We understand that Sir France Soskice was asked in London by

Shri Krishna Menon to send his confidential opinion on the case to the Government here. It has already been sent, so far as my information goes, and it is in the possession of the Law Minister. I want to know what is the opinion of Sir France Soskice on the question of dealing with that case?

Mr Speaker: That question does not arise out of the original question. We will go to the next question.

#### University at Kanpur

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\*299. { Shri S M Banerjee:  
Shri Tangamani:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that U.P. Government has requested the Central Government for aid for establishing a residential University at Kanpur, and

(b) if so the action taken thereon?

The Minister of Education (Dr K L Shrimall) (a) No Sir, the Ministry of Education has received no such request.

(b) Does not arise.

Shri S M Banerjee: May I know whether the University Grants Commission has considered this matter, and if so the reaction of the Commission?

Dr K L Shrimall: There is a proposal before the University Grants Commission with regard to the establishment of a technological institute at Kanpur. If the hon Member wants more details with regard to this question he may kindly address it to the Minister of Scientific Research and Cultural Affairs who is dealing with that subject.

Shri S. M Banerjee: May I know whether it is a fact that because of the proposed establishment of a higher technological institute in

Kanpur it has been denied a residential university?

Dr K L Shrimall: I have already suggested to the hon Member that this question may be put to the Minister of Scientific Research and Cultural Affairs.

Shri S M Banerjee: Sir, I know that a higher technological institute is being established in Kanpur. I want to know whether because of this Kanpur has been denied a residential university. They say that this particular institute is a substitute for the residential university. My submission is that it is not so. I want to know what are the facts?

Dr K L Shrimall: I have already answered the question which was put by the hon Member that no proposal for setting up a university has been received by the Ministry of Education. As far as the technical university and higher technical institution are concerned, the hon Member may kindly address that question to the Minister of Scientific Research and Cultural Affairs.

Shri S M Banerjee: May I know whether the Students' Federation of U.P. have sent a memorandum to the hon Minister for consideration of this demand and, if so what is the reaction of the Centre?

Mr Speaker: What is their demand? How does it arise out of this question?

Shri S M Banerjee: They have sent a representation for the establishment of this university.

Mr Speaker: The original question is whether the U.P. Government has sent in any requisition? The students may or may not send in a request. We are not concerned with that here.

Shri Tangamani: In view of the fact that nearly 60 per cent of the colleges are affiliated to the University at Agra and 40 per cent to the Allahabad University, may I know